

Shri B. R. Bhagat: I agree with the hon. Member. Normally it is done. I will find out how this happened.

Shri Hari Vishnu Kamath: Let me do it tomorrow.

Mr. Speaker: Allow him to do it today.

Shri Hari Vishnu Kamath: Then how can we ask supplementary questions today?

Shri B. R. Bhagat: Arising out of my replies to certain Supplementaries on the Starred Question No. 517 answered in the Lok Sabha on 18-8-1966, I would like to make the following corrections:

Shri Madhu Limaye had wanted to know the amount that was involved in the appeal filed by M/s. Bird & Co. I had stated that the fine which had been imposed on, and paid by, them was approximately Rs. 1,20,00,000 and that in another place the fine was approximately Rs. 1,60,00,000. The correct position is that the total penalty imposed on M/s. Bird & Co. and their associates and on the persons concerned is Rs. 1,65,35,000 out of which the penalty on M/s. Bird & Co. alone is Rs. 1,20,00,000.

The penalty on M/s. Bird & Co. has been paid by them partly in cash and the rest has been secured by bank guarantee.

Shri Bhagwat Jha Azad wanted to know the delay since the appeal had been filed. I had stated that it must have been three or four months. The correct position is that the appeal was filed on 24-11-1965. Under section 129 of the Customs Act, 1962, however, he appeal could not be taken up for consideration till the penalty had been paid or otherwise secured. These formalities were completed by M/s. Bird & Co. only on 7-5-1966 and my mention of "three or four months" was with reference to this date. The appeal is likely to be heard by the Central Board of Excise & Customs some time in September, 1966.

Shri Hari Vishnu Kamath: We can not carry the figures in our heads. This certainly proves how necessary it is that copies should be made available in the Notice Office. Will you permit us to put questions tomorrow morning?

Mr. Speaker: If there is something, I will allow.

Shri D. C. Sharma (Gurdaspur): The statement may be circulated to all of us because we want to put questions.

APPROPRIATION (NO. 3) BILL,
 1966-67

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shri Sachindra Chaudhuri, I beg to move.*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67, be taken into consideration."

Shri S. M. Banerjee (Kanpur): I want to say something.

Mr. Speaker: Ordinarily not speeches are allowed.

Shri S. M. Banerjee: You have allowed in the past.

Mr. Speaker: No speeches here at this moment.

Shri S. M. Banerjee: Please permit me for five minutes.

Shri Hari Vishnu Kamath (Hoshangabad): Two or three minutes you can permit, the rules permit it.

Mr. Speaker: In extraordinary cases. There is no bar about that, Members have a right, but ordinarily we do not allow in the Appropriation Bill.

*Moved with the recommendation of the President.

Shri S. M. Banerjee: In the whole of the three-hour debate, the Minister did not reply to any point practically. We have every right to ask.

Mr. Speaker: The question in this Bill is whether in respect of the amounts, payments that have been passed, that authorisation should be given that the money should be taken out. There is nothing beyond that. What is he going to discuss in that matter? He can discuss only when we authorise; that we have done already.

Shri Umanath (Pudukkottai): If I want to say that it should not be authorised, I can be permitted.

Mr. Speaker: The House has taken a decision, he should realise it is the decision of the House.

Shri S. M. Banerjee: May I invite your attention . . .

Mr. Speaker: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67, be taken into consideration.

Yes, what is it?

Shri S. M. Banerjee: I only refer to three points. One is that during the discussion on the Supplementary Demands for Grants . . .

Shri Tyagi (Dehra Dun): All conventions stand violated now.

Mr. Speaker: There are rules that permit discussion, if there is something.

Shri Tyagi: It has not been permitted so far.

Shri S. M. Banerjee: We have been permitted.

Shri Tyagi: All the traditions are being violated.

Shri S. M. Banerjee: May I actually try to educate Mr. Tyagi?

Mr. Speaker: I want to know what is the question that he wants to put. There are two conditions that should be fulfilled. He cannot question the decisions that have been taken. The decisions have been taken, those amounts have been passed, therefore he cannot question them. The second thing is that an earlier notice must have been given to the Speaker that he wants to raise any questions, and those questions . . .

Shri S. M. Banerjee: You kindly hear me. If you ask me like this, let me say that I came here in 1958, before that I do not know what happened. In 1958 . . .

Mr. Speaker: He will tell me the question that he wants to raise.

Shri S. M. Banerjee: I want to raise two or three questions. One is about the D.A. Commission.

Shri B. R. Bhagat: I have answered that.

Shri S. M. Banerjee: Let him not get upset.

Mr. Speaker: Order, order. One by one. So, the D.A. question was raised by the Member.

Shri S. M. Banerjee: Yes.

Mr. Speaker: And the answer has come.

Shri S. M. Banerjee: Incomplete.

Mr. Speaker: So, that is ruled out.

Shri S. M. Banerjee: The second thing I raised is about gold control, no answer was given.

Mr. Speaker: About Gold Control, we have already heard.

Shri S. M. Banerjee: All right, that is ruled out. The third thing is that on Supplementary Demand No. 66, I and many Members raised the question of certain glaring discrepancies in the Steel Ministry, and we demanded a Commission to go into these, and the service conditions of the employees . . .

Mr. Speaker: He himself admits that he had raised those questions, and several other Members also.

Shri S. M. Banerjee: But no reply has come.

Mr. Speaker: Answer has also come. They may be incomplete, they may not satisfy them.

Shri S. M. Banerjee: On Demand 66 there is no reply.

Mr. Speaker: Then he ought to have given earlier intimation. I cannot allow that.

The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67, be taken into consideration."

Those in favour will please say "Aye".

Some hon. Members: Aye.

Mr. Speaker: Those against will please say "No".

Some hon. Members: No.

Mr. Speaker: The Ayes have it.

Shri S. M. Banerjee: The Noes have it.

Mr. Speaker: Let the lobbies be cleared.

Shri S. M. Banerjee: Has Mr. Tyagi become really a Public prosecutor or what? This has been raised by Mr. Naushir Bharucha previously, it was allowed in 1958. You can kindly allow.

Mr. Speaker: I have heard his points.

Shri Tyagi: Are you an accused.

Shri B. R. Bhagat: On the point raised by Shri Kamath, 75 copies of my statement were delivered to the Lok Sabha Secretariat at 8 A.M. I am sorry the hon. Member referred to me.

Shri Hari Vishnu Kamath: I did not get a copy. I can only go by what happens there.

Shri S. M. Banerjee: The hon. Minister says it has been delivered yesterday. When he is making the statement today, how can he give it yesterday?

Shri B. R. Bhagat: It is not yesterday, it is today at 8 A.M. The hon. Member does not hear.

Shri C. K. Bhattacharyya (Rai-ganj): The demands have been noted. Why should there be a vote on appropriation?

Mr. Speaker: It is a Bill after all. The lobbies have been cleared.

The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67, be taken into consideration."

The Lok Sabha divided

Division No. 16]

Achal Singh, Shri
Azad, Shri Bhagwat Jha
Basappa, Shri
Bhagat, Shri B. R.
Bhakt Darshan, Shri
Bhanu Prakash Singh, Shri
Bhattacharyya, Shri C. K.
Birendra Bahadur Singh, Shri
Bist, Shri J. B. S.
Borooh, Shri P. C.
Brij Basi Lal, Shri
Brij Raj Singh, Shri
Chakraverti, Shri P. R.
Chanda, Shrimati Jyotsna
Chandrabhan Singh, Shri

AYES

Chaudhuri, Shri D. S.
Chavan, Shri D. R.
Chavan, Shri Y. B.
Chavda, Shrimati Joraben
Chuni Lal, Shri
Daljit Singh, Shri
Das, Dr. M. M.
Das, Shri B. K.
Das, Shri Sudhansu
Dass, Shri C.
Deshmukh, Shri Shivaji Rao S.
Deshmukh, Shrimati Vimalabai P.
Elayaperumal, Shri
Gawkwad, Shri Fatehsinhao
Gahmari, Shri

[13.19 hrs.]

Gajraj Singh Rao, Shri
Garapati Ram, Shri
Gandhi Shri V. B.
Ghosh, Shri P. K.
Goni, Shri Abdul Ghani
Gupta, Shri Shiv Charan
Harvani, Shri Ansar
Hem Raj, Shri
Himatsingka Shri
Jagjivan Ram, Shri
Jedhe, Shri
Jena, Shri
Jha, Shri Yogendra
Jyotishi, Shri J. P.

Karni Singhji, Shri
Khadilkar, Shri
Krishnamachari, Shri T. T.
Kureel, Shri B. N.
Lajit Sen, Shri
Laskar, Shri N. R.
Mahadeva Prasad, Dr.
Mahishi, Dr. Sarojani
Malaviya, Shri K. D.
Manaen, Shri
Mandal, Dr. P.
Mandal, Shri J.
Maniyangadan, Shri
Masuriya Din, Shri
Mehdi, Shri S. A.
Mehrotra, Shri Braj Bihari
Mengi, Shri Gopal Datt
Minimata, Shrimati
Mishra, Shri Bibhuti
Misra, Shri Shyam Dhar
More, Shri K. L.
Munzni, Shri David
Naskar, Shri P. S.
Pandey, Shri Vishwa Nath
Pant, Shri K. C.
Patil, Shri S. K.

Pattabbi Raman, Shri C. R.
Pratap Singh, Shri
Rajdeo Singh, Shri
Raju, Shri D. B.
Ram Subhag Singh, Dr.
Ramshekhar Prasad Singh, Shri
Rane, Shri
Rao, Shri Jaganatha
Rao, Shri Muthyal
Rao, Shri Thirumala
Reddi, Dr. B. Gopala
Reddiar, Shri
Roy, Shri Bighwanath
Sadhu Ram, Shri
Saha, Dr. S. K.
Samanta, Shri S. C.
Samnani, Shri
Saraf, Shri Sham Lal
Satyabhama Devi, Shrimati
Sen, Shri P. G.
Shah, Shri Manubhai
Shah, Shrimati Jayaben
Shankaraiya, Shri
Sharma, Shri A. P.
Sharma Shri D. C.
Sheo Narain, Shri

Shree Narayan Das, Shri
Siddananappa, Shri
Siddhanti, Shri Jagdev Singh
Siddiah, Shri
Singh, Shri D. N.
Singh, Shri K. K.
Singhvi, Dr. L. M.
Sinha, Shri Satya Narayan
Sinhasan Singh, Shri
Sivapraghassan, Shri Ku.
Snatak, Shri Nardev
Sonavane, Shri
Soundaram Ramachandran,
Shrimati

Subramaniam, Shri C.
Sumat Prasad, Shri
Tahir, Shri Mohammad
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tiwary, Shri R. S.
Tysgi, Shroj
Uikey, Shri
Ulaka, Shri Ramachandra
Venkatasubbaiah, Shri P.
Virbhadra Singh, Shri
Yadab, Shri B. P.

NOES

Alvares, Shri
Banerjee, Shri S. M.
Brij Raj Singh, Shri
Chatterjee, Shri H. P.
Gopalan, Shri A. K.
Gupta, Shri Indrajit
Gupta, Shri Kashi Ram
Kamath, Shri Hari Vishnu

Kandappan, Shri
Kunhan, Shri P.
Lakhan Das, Shri
Limaye, Shri Madhu
Lohia, Dr. Ram Manohar
Nair, Vagudevan
Nambiar, Shri
Rajaram, Shri

Reddy, Shri Yallamanha
Ray, Dr. Saradish
Swamy, Shri Sivamurthi
Umanath, Shri
Utiya, Shri
Venkaish, Shri Kolla
Vishram Prasad, Shri
Yashpal Singh, Shri

Mr. Speaker: The result of the division is:

Ayes: 121;
Noes: 24;

The motion was adopted.

Mr. Speaker: The question is:

"That Clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri B. R. Bhagat: I beg to move:
"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

13.20 hrs.

JAYANTI SHIPPING COMPANY
(TAKING OVER OF MANAGE-
MENT) BILL.

Mr. Speaker: Shri Biren Dutt is not present I am told.

Shri Hari Vishnu Kamath (Hoshan-gabad): On a point of order with regard to this Bill.

Mr. Speaker: We have not yet taken it up.

Shri Hari Vishnu Kamath: That is why we cannot take it up. I have